

IN THE INCOME TAX APPELLATE TRIBUNAL, MUMBAI
'SMC' BENCH, MUMBAI
BEFORE SHRI PAWAN SINGH, JUDICIAL MEMBER

आयकर अपील सं./ITA No. 4052/Mum/2023 (AY 2016-17)
(Physical court hearing)

Harshvardhan Piyush Chedda 1 st Floor, Sunshine Plaza Naigaon, Cross Road, Dadar(E), [PAN : AZPPC 0670 E]	बनाम Vs	Income Tax Officer-20(1)(5), Mumbai, Piramal Chambers, Lalbaug,
अपीलार्थी/Appellant		प्रत्यर्थी /Respondent

निर्धारिती की ओर से /Assessee by	None
राजस्व की ओर से /Revenue by	Ms Pradnya Gholap – Sr-DR
सुनवाई की तारीख/Date of hearing	16.04.2025
उद्घोषणा की तारीख/Date of pronouncement	16.04.2025

Order under section 254(1) of Income Tax Act

PER PAWAN SINGH JUDICIAL MEMBER:

1. This appeal by assessee is directed against the order of National Faceless Appeal Centre, Delhi [for short to as "NFAC/Ld.CIT(A)"] dated 16.1.2023 for assessment year (AY) 2016-17. This appeal came up hearing today (16th April, 2025).
2. None appeared on behalf of the assessee, however, on perusal of record we find that assessee has availed the benefits of Direct Vivad se Visvas Scheme - 2024 (DVSU-2024). The assessee has also filed copy of Form-1 of DVSU-20 bearing acknowledgement No.841891240270125.This fact was confronted with learned departmental representative (DR) of the revenue. The Id. Sr-DR for the Revenue submits that he has no objection, if the appeal of the assessee is dismissed as "withdrawn".

3. I have considered the application of assessee for withdrawal of appeal and considering the prayer of assessee, the appeal of the assessee is dismissed as "withdrawn" with liberty to the assessee as well as to the Revenue that in case, if the application preferred by the assessee under DVSV-2024 does not get finally settled for any reason whatsoever, then both the parties are at liberty to prefer Miscellaneous Application before this Tribunal for restoration of the appeal or any further direction and in such event, the appeal shall get restore. The Assessing Officer is directed to pass the consequential order.
4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order announced on 16/042025 in the Court at the time of hearing.

Sd/-
(PAWAN SINGH)
न्यायिक सदस्य/Judicial Member

Mumbai Dated: 16/04/2025
Self*

आदेश की प्रतिलिपि □ ग्रेषित/ Copy of the order forwarded to :

- अपीलार्थी/ The Appellant
- प्रत्यर्थी/ The Respondent
- आयकर आयुक्त/ CIT
- विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, सूरत/ DR, ITAT, SURAT
- गार्ड फाईल/ Guard File

By order/आदेश से,

सहायक पंजीकार
आयकर अपीलीय अधिकरण, सूरत